5783

उपसभाध्यक्ष (श्री मह।वीर प्रसाद भागव) : आइ एम कालिंग दी मिनिस्टर ।

श्री राजनारायण: मैं यह जानना चाहता हू कि इस बात का पता लगाया जाये कि केन्द्रीय मंत्रिमडल के कितने टेलीफोन राज्यो को राष्ट्रपति के चुनाव के सबध में हुए हैं। क्या इस तरह की तानाशाही चलेगी। मैं कहना चाहता हू कि इस तरह की तानाशाही नहीं चलेगी, व्यक्तिगत तानाशाही नहीं चलेगी। एक व्यक्ति के पीछे आज सारे देश को तबाह किया जा रहा है। अगर देश के सारे साधनों का इस तरह से दुरुपयोग किया जायेगा तो यह देश डूब जायेगा। इसलिए मैंने कहा, ऐ निजन्तिगप्पा, तुम कितने बेहैया हो कि तुम आज काग्रेस के अध्यक्ष बने हुए हो, तुम्हे तो इम्तीफा दे देना चाहिये (Interruptions) उन्हें इस्तीफा दे देना चाहिये वरना उनका रहना निरर्थक है।

श्री विद्या चरण शुक्ल : माननीय उपसभा-ध्यक्ष महोदय, श्री मार्नासह वर्मा और श्री चित्त बाम् ने जो मुद्दे इस विधेयक के सम्बन्ध मे उठाये है उनका मैं जवाब देना चाहता हु। मार्नासह जी ने यह कहा कि हमे राष्ट्रीय भावना की आवश्यकता है और हमे अलगाव की भावना को दूर करना चाहिये। मैं उनसे निवेदन करना चाहता हू कि इस बिल का उद्देश्य भी यही है। इस तरह की कुत्सित भावना जो फैलाना चाहते है उनको सजा देने का ही प्रावधान इस बिल मे किया गया है। अलगाव की भावना फैला कर लोगो को अलग अलग करना, उनमे एक दूसरे के प्रति दृश्मनी पैदा करना, एक दूसरे के मन मे द्वेष पैदा कर के अलगाव की भावना पैदा करना, चाहे वह भाषा के प्रश्न पर हो, चाहे वह धर्म के प्रश्न पर हो, चाहे वह क्षेत्रीय भावना के प्रश्न पर हो, इन सब बातो को इसमे जुर्म करार दिया गया है। इसके साथ साथ इस बात का भी प्रावधान इसमे किया गया है कि जिन लोगो को इस तरह का कार्य करने के लिये सज़ा मिले उनका किसी तरह का कोई चुनाव

का पद भी नहीं रहने दिया जाये। मैं समझता हू कि जो भावनाए माननीय सदस्यों के मन में है उन भावनाओं को मूर्तरूप देने का इसमें यत्न किया गया है। इसलिये मैं उम्मीद करता करता हू कि माननीय सदम्य इस विधेयक का समर्थन करेगे।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA): We move on to the Delhi High Court (Amendment) Bill, 1969.

THE DELHI HIGH COURT (AMEND-MENT) BILL, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS. (SHRI K. S. RAMASWAMY): Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill to amend the Delhi High Court Act, 1966, as passed by the Lok Sabha, be taken into consideration"

Sir, under Section 5(2) of the Delhi High Court Act, 1966, the Delhi High Court has ordinary original civil jurisdiction in every suit the value of which exceeds twenty-five thousand rupees. Under Section 17(3) of that Act the Delhi High Court has such original jurisdiction in respect of the Union territory of Himachal Pradesh also. After the establishment of the Delhi High Court it was found that the limit of twenty-five thousand rupees for civil suits was too lew a figure for such a big metropolitan city like Delhi, and that the High Court had started accumulating arrears It was therefore considered necessary, in the interests of speedy disposal of work in the High Court, that the present limit of twenty-five thousand rupees for original suits should be raised, and the High Court should have ordinary original civil jurisdiction only in suits whose value exceeds

[Shri K S Ramaswamy]

fifty thousand rupees Consequently, the arbitration jurisdiction of the High Court will also, under the Arbitration Act, be correspondingly raised to suits whose value exceeds fifty thousand rupees The Chief Justice of India and the Chief Justice of the Delhi High Court have strongly recommended this proposal.

In Article 112(3) of the Constitution relating to expenditure charged on the Consolidated Fund of India, there is no provision made to include the salaries and allowances of Judges of the High Court for a Union territory. So this opportunity has been taken to provide for the salaries and allowances of the Judges of this High Court to be charged on the Consolidated Fund of India.

Sir, this is the simple object of the Bill and I hope the House will agree to take this Bill into consideration

The question was proposed.

श्री रेवती कान्त सिंह (बिहार): श्रीमन्, यह जो बिल आया है हाई कोर्ट दिल्ली के ऐक्ट में सशोधन करने के लिये तो जहा तक इसका क्लाज 2 है जिसमें कहा गया है कि दिल्ली हाई कोर्ट के जजेज की सैलरीज और अलाउसेज कसालिडेटेड फड आफ इडिया पर चार्ज्ड अकाउट होगे में समझता हू कि यह एक अनामली पुराने ऐक्ट में थी क्योंकि और दूसरे हाई कोर्ट के जजो का वेतन और भत्ता सब जगह चार्ज्ड अकाउट ही होता है, वोटेड नहीं होता है, तो यह अनामली दूर करने की जो सरकार ने कोशिश की है, यह स्वागत करने की चीज है।

बाकी दूसरे जो क्लाज हैं जिनमे दिल्ली हाई कोर्ट के ओरिजिनल जुरिस्डिक्शन में वेल्युएशन जो 25 हजार का था उसको बढा कर के 50 हजार किया गया है, इसका उद्देश्य मैं समझता हू कि यह दिल्ली हाई कोर्ट में एरियर्म पेडिंग बहुत ज्यादा है, माउ-टिंग एरियर्स पड़े हुए हैं, इसलिये उनका निष्पादन करने के लिये हाई कोर्ट के जुरि-

स्डिनशम को कुछ और घटा कर के 50 हजार से नीचे के वैल्यएशन के मुकदमो को दूसरी छोटी अदालतो मे सौंपने का प्रावधान इसमे किया गया है, जिससे जो मुकदमें लम्बिक है बहुत दिनों से उनका निष्पा-दन हो सके। मैं समझता ह कि सरकार ने यह जो कदम उठाया है, यह सही है। लेकिन मुझे इस बात मे आशका है कि इस कदम के उठाने से ही सभी मुकदमो का निष्पादन हो सकेगा । क्योकि हाई कोर्ट मे सिविल केसेज बहुत कम होते हैं, हाई कोर्ट मे सिविल केसेज की सख्या उतनी ज्यादा नहीं होती है जितनी कि आजकल कास्टिट्यूशनल केसेज की सख्या होती है । यह सिर्फ दिल्ली हाई कोर्ट का ही सवाल नही है, बल्कि हिन्दूस्तान के राज्यो के उच्च न्यायालयों में इसी तरह से मुकदमें बहुत दिनों के लबित पड़े हुये है और सुप्रीम कोर्ट मे भी पड़े हुये है। इसके लिये मैं एक सुझाव देना चाहता हू। जहा तक हाई कोर्ट के जुरिस्डिक्शन को कम कर के और छोटी छोटी अदालतो के ज्रिस्डिक्शन को बढ़ा कर के मुकदमो का निष्पादन करने का प्रयाम है, वह सराहनीय है और उसमे कोई दो राये नही हो सकती, लेकिन उसमे आशिक सफलता ही मिलेगी, उसमे पूरी की पूरी सफलता नही मिल सकती है । इसलिये मैं यह सुझाव देना चाहता ह कि देश के तमाम राज्यों के हाई कोर्ट शनिवार को काम नहीं करते हैं, सोमवार से शुक्रवार तक ही सब हाई कोर्ट काम करते है, इसलिये किसी शनिवार को अगर कोई गजेटेड छुट्टी हो या सैकेड सैटरडे हो, तो उसको छोडकर बाकी सभी शनिवार को अगर हाई कोर्टो मे काम हो तो मुकदमो का निष्पादन बहुत ज्यादा हो सकता है ।

दूसरा सुझाव मैं यह देना चाहता हू कि अभी हाई कोर्ट रोज पाच घटे काम करते हैं जब कि सरकार के दूसरे दफ्तरों में करीब साढे छह घटे रोज काम होता है, तो मुकदमों का निष्पादन करने के लिये हाई कोर्ट के काम करने का समय भी कम से कम एक घंटा रोज बढ़ा दिया जाये। पांच घंटे के बजाये अगर वे छह घंटा रोज काम करें तो मैं समझता हूं कि एक घंटा रोज समय बढ़ाने पर काफी केसेज डिसपोज आफ हो सकते हैं।

इन शब्दों के साथ इस बिल में पुरामी अनामलीज को दूर करने के लिये और एरियर्म को खत्म करने के बारे में जो सरकार का
प्रयास है उस प्रयास की मैं फिर सराहना करता
हूं। लेकिन मुझे यह सन्देह है कि इससे आंशिक
सफलता मिलेगी। इसकी ओर ध्यान दिला
कर के मैं यह सुझाव देना चाहता हूं और
देता हूं कि हर शनिवार को भी हाई कोर्ट्स
चलें और हत्यकोर्ट्स का काम करने का समय
पांच घंटे के बजाये छह घंटे कर दिया जाये
क्योंकि इससे मुकदमों का निष्पादन ज्यादा
हो सकता है।

CHANDRASEKHARAN SHRI K. (Kerala): The main purpose of this measure, Mr. Vice-Chairman, Sir, is to reduce the number of civil suits that are triable by the Delhi High Court. Instead of the limit being twenty-five thousand rupees, as is the case at present, hereafter only suits of the value exceeding fifty thousand rupees can be filed. The reason is obvious; the work of the High Court is being reduced so that the number of pending suits in the High Court can be reduced Sir, the problem of mounting arrears in the various High Courts in the country and in the Supreme Court here is not a lone problem. The arrears are mounting not only in the top courts of the country but generally in various other courts of civil, criminal and subordinate jurisdiction also. Even at the Government level, whether it be the State Government or the Central Government, if one takes the number of pending files in each Ministry or in each Department of Government, we would get a very large number of pending files which await disposal by Government. But in the case of the courts the problem is slightly different because it has often been stated that justice delayed is justice denied. It is

therefore necessary, Sir, to ge into the question of mounting arrears in our High Courts and the eradication of such arrears not by the introduction of small measures like this confined to a particular High Court. I know that this is confined to the Delhi High Court but I would suggest that the problem has got to be tackled at a higher level. The problem cannot be solved by increasing the number of Judges. In many of the High Courts we have increased the number of Judges large enough but the cases are not being disposed of because even if you increase the number of Judges the work is largely confined in the hands of a few lawyers and they will not be available for conduct of cases and there are all sorts of practical difficulties. I would therefore suggest that there should be no original jurisdiction to try civil any High Court. This cases with Delhi High Court (Amendment) Bill ought to have incorporated a provision to remove the original jurisdiction of the High Court in so far as trial of civil cases are concerned. Quite a number of High Courts in the country, Sir, are not having such original jurisdiction. Some of the Presidency High Courts had such original jurisdiction but the Madras High Court has taken it away. A number of new High Courts are not having such jurisdic-Calcutta and Bombay retain such jurisdiction and there are a number of Judges sitting on the original side of those High Courts. But we have found it by and large in the country as a whole a fair practice to entrust the trial of cases of unlimited jurisdiction to our Subordinate Judges and after the Subordinate Judges try these cases there is a cycle of appeals provided from their decisions to the High Court and to the Supreme Court. I would therefore suggest that this Bill ought not to have been merely for giving an upward limit to the jurisdiction of the Delhi High ourt to begin with but should have completely abolished the original jurisdiction of the High Court.

Sir, with the way in which litigation is increasing in the country at the High Court level there cannot be any

[Shri K. Chandrasekharan]

original jurisdiction at all except in regard to matters of a purely constitutional nature arising under articles 226, 227 and 228 of the Constitution, I would therefore submit to Government that the jurisdiction to try original cases on the civil side, on the criminal side and on the companies side that exists creates delays in the High Courts and it reduces the number of Judges available for dealing with civil and criminal appeals and constitutional cases. This original jurisdiction should be taken away from the High Courts; then only it will be possible for Government to deal effectively with the problem of mounting arrears in our high Courts.

In so far as this Bill does not seek to take away the original civil jurisdiction of the High Court certainly this measure has got to be opposed but in so far as it takes away a large part of the original jurisdiction the measure need not be opposed but certainly this measure cannot be supported except with an amount of anxiety that even with this measure the arrears in the Delhi High Court are not likely to be in any way substantially reduced.

Thank you.

SHRI K. S. RAMASWAMY: Sir, I am glad that hon. Members have welcomed this Bill though the hon. Mr. Chandrasekharan has objected to the original jurisdiction of the High Court. This original jurisdiction was conferred on this High Court under the Delhi High Court Act of 1966 and at that time this was discussed here threadbare before this jurisdiction was conferred on the Delhi High Court. The object of conferring original jurisdiction is that important cases of substantial value should be heard and disposed of by the High Court. A large number of suits come up especially in a city like Delhi concerning various matters and it was thought that better justice will prevail if they were heard in the High Court. Hon. Members have made suggestions for reducing the arrears of the High Court. Government is constituting a Committee of three Judges with the Chief Justice of India as Chairman to go into

the causes of the arrears and to suggest some remedies. They will take into consideration all these suggestions.

Regarding the working time of the High Court, it is fixed by the various High Courts by the Chief Justices concerned and we cannot interfere in this matter but I hope the Committee will take all these suggestions into consideration.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): The question is:

"That the Bill to amend the Delhi High Court Act, 1966, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. S. RAMASWAMY: Sir, L move:

"That the Bill be passed."

The question was put and the motion was adopted.

MOTION RE THE 16TH, 17TH AND 18TH REPORTS OF THE UNION PUBLIC SERVICE COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I move:

"That the Sixteenth, Seventeenth and Eighteenth Reports of the Union Public Service Commission for the periods from 1st April, 1965 to 31st March, 1966, 1st April, 1966 to 31st March, 1967 and 1st April, 1967 to 31st March, 1968, respectively together with the Government's Memoranda thereon laid on the Table of